

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 22
CP 49/241-242/PB/2023

IN THE MATTER OF:

Himangini Singh (Legal heir of Late Shri KJS Ahluwalia) &Ors.	...	Applicant/Petitioner
Vs		
KJS Cement (I) Limited &Ors	...	Respondent

Order under Section 241(1), 242(4), 58(3) of the Companies Act, 2013.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant	:	Mr. Saurabh Kalia, Mr. Avik Sarkar, Mr. Rachit Bansal, Mr. Aditya Agarwal, Advs.
For Respondent	:	Mr. Naveen Pahwa, Sr. Counsel, Ms. Geetika Sharma, Mr. Biswabara Dash, Ms. Shambhvi Singh, Advs.

ORDER

Ld. Counsel for the parties appeared physically and stated that the previous order dated 22.02.2024 is not uploaded on the DMS/E-portal, therefore the parties are not able to comply with the order.

In any event, we deem it appropriate to give some time to the parties to file the written submissions and supporting affidavit in terms of the order 22.02.2024.

List the matter again **on 25.04.2024.**

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AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

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BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)